

(1922) 10 MAD CK 0009
In the Madras High Court

In Re: Manikonda Lingayya and Another

Date of Decision : 13-10-1922

Acts Referred:

Criminal Rules of Practice and Orders, 1966 — Rule 141

Citation : 75 Ind. Cas. 985

Hon'ble Judges : Wallace, J

Bench : Single Bench

Judgement

Wallace, J.—The refusal of the Sub-Divisional Magistrate to entertain the appeal unless a vakalat was filed, although a memo. of

appearance was put in was clearly wrong [See In re Munirama Reddi 5 M.L.T. 290 : 9 Cr. L.J. 305] and contrary to Rule 141 of Criminal Rules

of Practice. In any case, the appeal had been already entertained by a proper Court and was then transferred to him for disposal.

2. The order of the Sub-Divisional Magistrate is set aside. He is directed to admit and hear the appeal and dispose of it according to law.